

CC No. 15/20
FIR No. 07/2008
PS ACB
State Vs. Rajan Wadhera

03.10.2020

The present matter is being taken up today through video conferencing pursuant to order No. Power Gaz/RADC/2020/E-15009-15097 dated 26.09.2020 & No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Sole accused on bail with counsel Sh. Daman Preet Singh Kohli.
- : IO is not present.

Accused has preferred an application U/s 207 Cr.P.C dated 01.10.2020 which was received on the e-mail ID of this Court in pdf file format on 01.10.2020.

A copy of that application be sent to the investigating officer.

The applicant in his application has also prayed for supply of mirror copies of the video recording. Let the IO take steps to get prepared the mirror copies from FSL at the earliest.

Put up on 17-11-2020.

The remaining deficient copies be supplied by the IO on the next date of hearing.

A copy of this order be supplied to the Ld. Prosecutor; accused; Ld. Counsel for the accused; IO, through e-mail/WhatsApp.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
03.10.2020(r)